

मैंने इस फैक्ट्री का संचालन अपने हाथ में लेने का अनुरोध उत्तर प्रदेश सरकार से किया है। मुझे बताया गया है कि उन्होंने सिद्धान्ततः इस बात को तो मान लिया है कि विभिन्न वित्तीय संस्थाएँ इसे अपने पोषण कार्यक्रम के अन्तर्गत लेंगी। लेकिन अभी तक इस निर्णय पर क्रियान्वयन आरम्भ न होने से जनता में धीरे-धीरे असन्तोष बढ़ता जा रहा है।

अतः मेरा आग्रह है कि फैक्ट्री को शीघ्र प्रारम्भ करने हेतु उत्तर प्रदेश सरकार का आवश्यक सलाह भेद केंद्रीय उद्योग मंत्रालय को देनी चाहिए।

(v) NEED FOR FINANCIAL ASSISTANCE TO STATES FOR CONTROLLING SEEPAGE FROM CANALS IN DIFFERENT PARTS OF THE COUNTRY.

श्री हरिकेश बहादुर (गोरखपुर): मान्य-वर, उत्तर प्रदेश तथा के अन्य भागों में नहरों के किनारे खेतों में पानी भर रहे रहने के कारण लाखों एकड़ जमीन में खेतों का काम नहीं हो पाता। ऐसे खेतों में न तो रबी की फसल हो पाती है और न खरीफ ही, जिससे बहुत से किसान भूमरगी के कगार पर पहुँच जाते हैं। यह एक अत्यंत भीषण समस्या है जिसका समाधान ढूँढना अति आवश्यक है। इस समस्या के हल के लिए यह आवश्यक है कि केंद्रीय सरकार इसमें पहल करे और सीपेंज समस्या के समाधान के लिये केंद्रीय स्तर पर सिंचाई मंत्रालय द्वारा एक संगठन बनाया जाय जो विभिन्न राज्यों में जा कर इसका अध्ययन करे और प्रभावी कदम उठाये। राज्यों को इस कार्य के लिये अलग से धन दिया जाय ताकि 'सीपेंज' की समस्या के समाधान के लिये वे कार्यवाही कर सकें।

(vi) DEMANDS OF SEAMEN.

SHRI M. M. LAWRENCE (Idukki): Under Rule 377, I make the following statement:

India's long-suffering seamen along with members of their distressed families have come to the capital from all corners of the country squatting Dharna before the Prime Minister's house in order to draw the attention of the Prime Minister by submitting a memorandum.

The Government of India has not done anything to change the lot of seamen. At the same time many concessions are being given to ship owners—subsidies, moratorium on loan repayments etc. But ordinary seamen who need the Government assistance are being denied. Today a seaman in an Indian Port has to wait 36 to 85 months for an assignment after serving about six or seven months.

Sir, in the Shipping and Transport Industry all categories of staff are permanent, except seamen. After 36 years of independence seamen are still working as contract labour. While master, petty officers and similar ranks are permanent, the seamen from the serang downwards work casuals on a no-work, no-pay basis. While, officers are compensated for occupational hazards—ordinary seamen who are exposed to the same hazards are denied any benefits. Most shipowners, fail to observe the basic health precautions on the ships.

Then discrimination of wages of sea men is there. The foreign companies pay Indian and other seamen less than a quarter of what a European would normally get. There are Indian seamen on British ships working for about Rs. 800/- per month.

The Government of India at last appointed an Expert Committee, to look into the problems of the shipping industry. The Committee submitted the first part of its recommendations in February 1982. The Government so far has not acted on the 18-point recommendations of Nanda Committee.

I urge the Government to adopt democratic norms to implement Nanda Committee recommendation and accept the long-standing demands of the seamen put by the Forward Seamen's Union of India.

(vii) NEWS REPORTS ABOUT ALLEGED U.S. PLAN TO BALKANISE INDIA PUBLISHED IN THE 'PATRIOT AND THE LINK'...

DR. SUBRAMANIAM SWAMY (Bombay North East): Sir, recently I had been to the United States. In the